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Central Administrative Tribunal, Principal Bench

Original Application No. 617 of 2003  
M.A. Nos. 796 and 639/2003

New Delhi, this the 26th day of April, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. R.K. Upadhyaya, Member (A)

1. G. Mukhopadhyay,  
Son of late Shri T.P. Mukhopadhyay,  
S-XII/55, R.K. Puram,  
New Delhi-22
2. R.K. Kharb,  
Son of late Shri Singh Ram,  
III/54, N.W. Moti Bagh,  
New Delhi-21
3. Ramesh Chand,  
Son of late Shri J. Das,  
A-134/51, Kendriya Vihar,  
Noida
4. Ms. S.K. Sharma,  
W/o Shri Satish Kumar,  
3/30, 1st Floor, East Patel Nagar,  
New Delhi
5. A.K. Srivastava  
Son of Shri S.C. Srivastava,  
U-23/4, First Floor,  
Town Houses Ph-3  
DLF City,  
Gurgaon-122 022
6. Himanshu Gandhi  
Son of late Shri H.N.D. Gandhi  
14/39, Subhash Nagar,  
New Delhi-27
7. Ambuj Bajpai,  
Son of Dr. T.N. Bajpai,  
103, Nirman Apartment  
Mayur Vihar, Phase-I  
Delhi-91
8. Alok Kumar,  
Son of Dr. B.P. Verma,  
Pratap Nagar,  
Delhi
9. N.K. Joshi  
Son of Shri S.C. Joshi,  
SRD, Shipra Reveira,  
Indirapuram, Ghaziabad
10. K.S. Santoshi  
UTP, Section,  
MHA, N. Block,  
New Delhi

....Applicants

(By Advocate: Shri S.K. Gupta, proxy for Shri S.K. Sinha)

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Versus

1. Union of India through its Secretary, Department of Personnel & Training Lok Nayak Bhawan, New Delhi
2. Secretary, Ministry of Home Affairs, North Block, New Delhi
3. Secretary, Union Public Service Commission, Shahjahan Road, New Delhi

.... Respondents

(By Advocate: Shri N.S. Mehta)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

It is stated that the official respondents are considering the claim of the applicants. Resultantly, learned counsel for the applicants states that he may be permitted to withdraw the present petition with liberty to file a fresh one in case need arises.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

R.K. Upadhyaya  
( R.K. Upadhyaya )

Member (A)

V.S. Aggarwal  
( V.S. Aggarwal )  
Chairman

/dkm/